

**CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH**

Original Application No.20/225/2020

Hyderabad, this the 13th day of March, 2020

Hon'ble Mr. B.V. Sudhakar, Member (Admn.)



Dr. P. Subba Raghavaiah, S/o. P. Lakshmaiah,
Aged about 59 years,
Occ: Special Commissioner,
O/o. Command Area Development Authority (CADA),
Water Resource Department, Vijayawada,
Andhra Pradesh – 03.

... Applicant

(By Advocate: Dr. A. Raghu Kumar, learned counsel
representing Mr. B. Pavan Kumar)

Vs.

1. Union of India, rep. by Secretary,
Ministry of Environment, Forests and Climate Change,
New Delhi.
2. The Chief Secretary of Andhra Pradesh,
Velagapudi, Andhra Pradesh.
3. The Principal Chief Conservator of Forests (HoFF)
of Andhra Pradesh, Guntur, Andhra Pradesh.

... Respondents

(By Advocate: Mr. M. Brahma Reddy, Sr. P.C. for CG;
Mr. M. Bal Raj, GP for AP)

ORAL ORDER
{As per B.V. Sudhakar, Member (Admn.)}

2. OA is filed in regard to non-assigning of weightage of service to the applicant on par with his colleagues and for not disposing the representation made on 28.08.2019 in regard to the issue under dispute.



3. Brief facts are that the applicant belongs to the 1990 batch of the State Forest Service and was conferred with IFS in 2009. As per Indian Forest Service regulations 1966/1997, a Member of the Service is eligible for a weightage of one year of service for every 3 years of completed service rendered and that the applicant on having completed 18 years of service was given a weightage of 6 years, thereby listing him in 2003 batch vide G.O.I order dated 26.05.2010. However, others namely Sri N. Nageshwara Rao and Sri Y. Srinivasa Reddy of 1999 batch selected for IFS in 2010 & 2011 respectively were given a weightage of 7 years for completing 18 years of service like the applicant. Aggrieved, representation was made on 28.08.2019, which yielded no response till date and hence the OA.

4. The contention of the applicant is that it is irregular to assign different weightages of service for rendering the same years of 18 years of service in the context of the rules and regulations governing the subject.

5. Heard both the counsel and perused the pleadings on record.

6. I) The dispute is in regard to discrepancy in assigning wieghtage of service for completed years of service rendered as per IFS Rules 1966/1997. Applicant claims that his colleagues referred to supra have been granted 7 years weightage whereas he was assigned 6 years for completing the same number of 18 years of service like his colleagues. A representation was accordingly made ventilating the grievance on 28.08.2019, which surprisingly has not been disposed though more than 6 months have lapsed. After hearing both the counsel, it would be in the fitness of things, to direct the 2nd respondent to dispose of the representation cited by issuing a speaking and reasoned order, within a period of 8 weeks from the date of receipt of a copy of the order. 2nd respondent is accordingly directed.

II) With the above direction, the OA is disposed, at the admission stage, without going into the merits and with no order as to costs.

**(B.V. SUDHAKAR)
MEMBER (ADMN.)**

/evr/

